

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.2054/2002

MA 1682/2002

New Delhi this the 29th day of August, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Hon'ble Shri S.A.T.Rizvi, Member (A)

1. Harpal Singh S/O  
Shri Chanda Lal  
R/O T-3/1, MES Qtr.DK Pt.II  
New Delhi-10
2. Vijay Bahadur Singh S/O  
Shri Badri Prasad  
R/O T-3/1, MES Qtr.DK Pt II  
New Delhi-10
3. Sh.Attar Singh S/O  
Shri Kiran Singh  
R/O T-3/1, MES Qtr.DK Pt.II  
New Delhi-10
4. Abrar Ahmad Khan S/O  
Shri Abdul Rehman Khan  
R/O 68/1, Kabul Lines,  
Delhi Cantt-10
5. Achal Singh S/O Shri  
Gulab Singh, RZ-534,  
Kailash Puri Extn.Gali-19,  
New Delhi-45
6. Prhalad Singh S/O Shri  
Surjan Singh Vill.Sani Khera,  
Block B Sector 30, Near South  
City, Gurgaon, Haryana.
7. Ram Rattan S/O Sh.Budri Singh  
R/O 200/3, CVD,Delhi Cantt-10
8. Narain Singh S/O Sh.Bhajan Lal  
R/O 163, Panchbati, Delhi Cantt.
9. Baij Nath s/O Sh.Mahant Singh  
R/O 200/3, CVD,Delhi Cantt-10

..Applicants

(By Advocate Shri M.K.Bhardwaj )

VERSUS

1. Union of India through  
Secretary, Ministry of Defence,  
Govt.of India, New Delhi.
2. Dy.Secretary to Govt.of India,  
Ministry of Defence, New Delhi.

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3. Engineer-in-Chief,  
MES, Army Headquarters,  
E-in-C Branch, Kashmir House,  
New Delhi-11
4. Garrison Engineer Elect(U),  
MES, Kotwali Road, Delhi  
Cantt-10

.. Respondents

O R D E R (ORAL)

(Hon'ble Shri S.A.T.Rizvi, Member (A))

Nine applicants, all Linemen in MES have been placed in the 4th CPC pay scale of Rs.800-1150 although they were entitled to be placed in the higher grade of Rs.950-1500 in accordance with the recommendations of the same Pay Commission and the relevant Recruitment Rules. Hence the present O.A.

2. A number of Linemen similarly placed also aggrieved as above came up before this Tribunal in OA 79/1992 which was disposed of with a direction to the respondents to place the Linemen/applicants in that OA in the grade of Rs.950-1500. A similar order has been passed subsequently in another OA 3047/2001 on 10.5.2002. Placing reliance on the aforesaid judgements, the applicants herein seek a direction to the official respondents to consider their grievances on the basis of the representations filed by them in May, 2002 and in the light of the judgements of this Tribunal just referred to.


3. Having regard to the submissions made by the learned counsel and the aforesaid facts and circumstances we are inclined to dispose of this present OA at this very

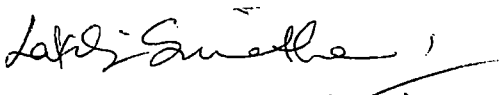
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stage even without issuing notices to the respondents with a direction to <sup>them to</sup> consider the aforesaid representations (Annexure A 5) having regard to the judgements of the Tribunal in OA 79/1992 and OA 3047/2001 and to pass a reasoned and a speaking order expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. We direct accordingly. We further direct that the order to be passed be communicated to the applicants.

4. The present OA is disposed of in the aforesaid terms.

  
(S.A.T. Rizvi )  
Member (A)

  
(Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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